

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 116 of 2011

Dated: 29th February, 2012 –

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**North Eastern Electricity Supply Co.
of Orissa Ltd. & Ors.**

.....

Appellant (s)

Versus

O.E.R.C. & Anr.

.....

Respondent (s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) : Mr. C.S. Chauhan &
Ms. Rajdipa Behura for R-1
Mr. R.K. Mehta
Mr. David A. &
Mr. Antaryami Upadhyay for R-2

ORDER

Reply on behalf of the respondent no. 2 has not yet been filed. Learned counsel for the respondent no. 2 seeks adjournment for filing reply. We reluctantly grant adjournment for filing reply by 16th March, 2012 with a copy to be supplied to the other party. Rejoinder, if any, may be filed in the meantime.

Fix the matter for hearing on **21st March, 2012.**

(V.J. Talwar)
Technical Member
rkt

(Justice P.S. Datta)
Judicial Member